### NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

# Company Appeal (AT) (Insolvency) No. 573 of 2020

## IN THE MATTER OF:

Navneet Jain ...Appellant

**Versus** 

Manoj Sehgal, RP of Sarbat Cotfab Pvt.

Ltd. & Ors. ...Respondents

**Present:** 

For Appellant: Mr. Harsh Garg, Advocate

For Respondent: Ms. Varsha Banerjee, Advocate for R-1

Mr. Suresh Dutt Dobhal and Mr. Nirmal Goenka, Advocates

Mr. Rajiv Gupta, Advocate for R-3

#### ORDER

#### (Virtual Mode)

**24.07.2020** The 'Reply-Affidavit' of 1<sup>ST</sup> Respondent is filed. There is no representation for the 2<sup>nd</sup> Respondent in main Appeal. Mr. Rajiv Gupta, Advocate appears for the 3<sup>rd</sup> Respondent (Suspended Director). For filing of 'Reply-Affidavit' of Response of 3<sup>rd</sup> Respondent, the matter is adjourned.

No counter of 1<sup>st</sup> Respondent is filed in Interlocutory Application No. 1661 of 2020. No 'Reply-Affidavit' for Response is filed on behalf of the 3<sup>rd</sup> Respondent. In short, there is no objection on the side of 1<sup>st</sup> Respondent and 3<sup>rd</sup> Respondent for allowing the Interlocutory Application No. 1661 of 2020 (I.A.) filed by the Applicant for Appellant. In fact, the said I.A. No. 1661 of 2020 is filed only based

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on the permission having been granted by this Appellate Tribunal on 26.06.2020.

Taking note of the fact that there is no objection on the side of 1<sup>ST</sup> Respondent and 3<sup>rd</sup> Respondent for allowing the I.A. No. 1661 of 2020 and moreover, the said I.A. has been preferred at the instance of this Appellate Tribunal, the said I.A. No. 1661 of 2020 is allowed in the interest of justice.

The Learned Counsel for the Appellant is directed to carry out the subsequent amendment in the main Memo of Parties by next week.

The Registry is directed to list the matter on 14th August, 2020.

[Justice Venugopal M.] Member (Judicial)

> [Kanthi Narahari] Member (Technical)

> [Alok Srivastava] Member (Technical)

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